

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:6165  
ANSWERED ON:06.05.2005  
SAKA SICK INDUSTRIAL UNITS  
Yadav Dr. Kunwar Devendra Singh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether some cases of sick units in the country are pending with the Board for Industrial and Financial Reconstruction;
- (b) if so, the details thereof, State-wise;
- (c) whether there is any time schedule for disposal of such cases;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the measures taken or proposed to be taken for early disposal of these cases ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALAMIMANICKAM)

(a) & (b) Yes, Sir. At present 1796 cases of sick units are pending at various stages with Board for Industrial and Financial Reconstruction (BIFR). The State-wise details of such units are given in the Annexure.

(c) to (f) Sick Industries registered with Board are dealt with in accordance with the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. Wherever feasible, rehabilitation schemes are sanctioned for the revival of sick companies u/s 18 of the Act. The Schemes are further required to be modified in some cases. The companies are also free to appeal before AAIFR and High Courts/Supreme Court by invoking constitutional writ jurisdiction. Hence, no definite time frame can be given for finalisation of the cases of sick units.